

HIGH COURT OF CHHATTISGARH: BILASPUR

DISTRICT JUDGE (ENTRY LEVEL) EXAMINATION 2021 DIRECT RECRUITMENT FROM BAR

Adv. No. 02/S & A Cell/2022
Date : 27/06/2022

**Last date &
time for receipt
of application in
the Registry**

**Date & day of
Written Examination**

**Date 22/07/2022
Time: 5.00 pm**

**25/09/2022
(Sunday)**

One- Vacancy and Pay Scale :-

Applications are invited for the post of District Judge (Entry Level) in Chhattisgarh Higher Judicial Service in the pay scale of Rs. 51550-1230-58930-1380-63070 (New interim pay scale in the 13-A pay matrix and pay level of Rs. 131100-216600) in the cadre of Higher Judicial Service by direct recruitment from Bar. Recruitment to these posts and conditions of service shall be governed by the Chhattisgarh Higher Judicial Service (Recruitment and Conditions of Service) Rules 2006, as on the last date of submission of application forms.

	Particulars	Vacancy for the year 2021	Total
(a)	Unreserved	02	02
(b)	Scheduled Tribes	01	01
	TOTAL	03	03

Note- No. of vacancies may vary.

Two- Eligibility :-

- (a) **No person shall be eligible for appointment by direct recruitment unless, he or she –**
- is a citizen of India,
 - has attained the age of 35 years and has not attained the age of 45 years on the first day of January in the year in which applications for appointment are invited i.e. **01/01/2022**.
Provided that where a candidate who was eligible in age to apply for appointment in the year 2021 i.e. as on 01/01/2021, shall also be eligible to apply against the advertisement in terms of the proviso to the Rule 7 (1) of Chhattisgarh Higher Judicial Service (Recruitment and Conditions of Service) Rules 2006.
Provided further that upper age limit shall be relaxed upto a maximum limit of 3 years for the candidates belonging to Scheduled Tribes.
 - Posses a degree in law of a university established or incorporated by or under a central Act or a State Act or an institution recognized by the U.G.C. or any other equivalent qualification.
 - has for at least seven years been an advocate as on **01/01/2022** In other words, the applicant must be practicing as on **01/01/2022** as

an Advocate and must have so practiced for a period of not less than seven year as on such date.

- (v) has good character and is of sound mind and body and free from any bodily and mental disability which renders him unfit for such appointment.

(b) **A person shall be disqualified for appointment by direct recruitment, if, he or she -**

- (i) has more than one spouse living,
(ii) has been dismissed or removed from service by any High Court, Government, Statutory Authority or Local Authority.
(iii) has been convicted of an offence involving moral turpitude or has been permanently debarred or disqualified by any High Court or Union Public Service Commission or any State Public Service Commission or any Service Selection Board or Staff Selection Commission constituted under statutory provisions by the Government;
(iv) has been found guilty of professional misconduct under the provisions of the Advocates Act, 1961 or any other law for the time being in force.

NOTE:-

- (i) The post reserved for **Scheduled Tribes are reserved only for Scheduled Tribes who are the bonafide residents of Chhattisgarh State.**

The applicants, who are bonafide residents of other states and recognized as Scheduled Castes, Scheduled Tribes and Other Backward Classes in their own states will be considered only against the unreserved posts.

- (ii) The candidates belonging to OBC category must not come under creamy layer.
(iii) As there is No vacancy for Scheduled Caste and OBC Category, the candidates belonging to these categories must apply under Unreserved Category.
(iv) In view of Hon'ble Supreme Court judgment dated 06/04/2017, 18/08/2017 and 04/07/2019 in the matter of Civil Appeal No.3609 of 2017 (Deepa E.V. Vs. Union of India & Ors.), Civil Appeal No.8351 of 2017 (Gaurav Pradhan & Ors. Vs. State of Rajasthan & Ors.) and Civil Appeal No.5185 of 2019 (Niravkumar Dilipbhai Makwana Vs. Gujrat Public Service Commission & Ors.) respectively, only such SC/ST/OBC candidates who are selected on the same standards as applied to general candidates shall not be adjusted against reserved vacancies.

Three - Application form & testimonials :

- (a) Interested candidates must submit their applications in the format available on the website i.e. www.cghighcourt.nic.in alongwith duly attested certificates / testimonials relating to their date of birth, castes, qualification, domicile, experience of practice as required etc.

- (b) All the Prosecuting Officers / Law Officers who are being treated as Advocates as per the judgment of the Supreme Court (in Civil Appeal No. 561 of 2013 – Deepak Agarwal Vs Keshav Kaushik and Others) shall have to produce **No Objection Certificate** as and when called for.
- (c) The applicant shall furnish a certificate from the Secretary General of the Supreme Court of India/ Registrar General / Registrar of the High Courts / Principal District & Sessions Judge concerned, bearing legible seal with date, month & year of its issuance regarding his / her practice as an Advocate as per format annexed.

Four - Examination Fees (Non Refundable)

- (a) Rs. 1000/- for all the candidates belonging to Unreserved Category and for all the candidates who are not the residents of Chhattisgarh state irrespective of their categories.
- (b) Rs. 700/- for the candidates who are bonafide residents of Chhattisgarh state belonging to Scheduled Castes, Scheduled Tribes and Other Backward Classes as notified for the State of Chhattisgarh (Relevant certificate must be enclosed).

Examination Fee is to be deposited only in the form of Challan with SBI branches through Core Banking Network all over India. Therefore, original copy of Challan must be attached to application form. Challan form is available alongwith application form on our website i.e. www.cghighcourt.nic.in.

Most important-

- (i) Fee in the form of Cash, Money Order, Bank Draft or Cheque shall not be accepted in any case and such applications shall be rejected for want of adequate fee.
- (ii) Before sending the challan, the candidates must ensure and be satisfied that there is no default. In case the challan is found defective or incomplete, the application shall be treated as rejected.
- (iii) Fee shall not be refunded in any case.
- (iv) In case of receipt of application after expiry of the last date or in case of rejection of the application the fee shall not be refunded.

Five – Instructions / Information for filling the application form.

- (a) Application must be submitted only on the proforma available on the website of Chhattisgarh High Court i.e. www.cghighcourt.nic.in. The application form must be computer-printed or downloaded in A4 size paper.

- (b) The bonafide residents of Chhattisgarh belonging to Scheduled Tribes should specify their category in the application form.
- (c) The application duly filled in and signed along with Identity-Sheet & four identical and recent passport size self attested photographs with name and address of the applicant on the back of the photographs affixing one photograph on application form, one photograph on Identity-Sheet and two photographs to be stapled at the space provided in the application form and **Two self addressed envelope** (11" x 5") stamped with postal stamps of Rs.25/- each addressed to the **Registrar General, High Court of Chhattisgarh, Bodri, Bilaspur (C.G.) Pin - 495220**, must reach the Registry of this High Court on or **before 22/07/2022 till 5:00 P.M.** The words **"Application for District Judge (Entry Level) Examination 2021 by direct recruitment and the Advt. No.02/ S & A Cell/2022"** must be written on the top of the envelope (14"x10").
- (d) Last date for submission of duly filled in and signed application is **22/07/2022 till 5:00 P.M.** It is the responsibility of the applicant that his/her application must reach the Registry office by 5:00 p.m. of the last date. The applications may also be submitted by dropping it in the **"Box"** kept therefor in the Registry office during the office hours i.e. from 10.30 a.m. to 5.00 p.m. on every working day till the last date. The applications received in the Registry office by post till 5:00 p.m. on the last date shall only be entertained. Registry will not be responsible for any postal delay.
- (e) Candidate must ensure that he / she fulfills all the terms and conditions as per the advertisement and other applicable rules pertaining to recruitment for the said post.

Address for sending the application :-
Registrar General
High Court of Chhattisgarh
Bodri, BILASPUR (C.G.),
Pin - 495220

Six - Summarily rejection of Application :

- (a) The applications received after stipulated date and time shall not be entertained.
- (b) The candidates must ensure that the application is complete in all respect enclosing all the necessary documents and original copy of challan. Documents received after the last date shall not be entertained.
- (c) Incomplete application shall be rejected summarily and no communication shall be entertained in this regard.

Seven - Examination :-

- (a) Eligible candidates shall be required to appear in written examination at the exam-centre and for viva-voce at their own expenses before the High Court of Chhattisgarh, Bilaspur or at such other places as may be specified by the High Court.
- (b) The candidates will be called for viva-voce in the ratio of 1:3 in order of merit on the basis of their performance in the written examination, provided that a candidate appearing in the written examination for selection by direct recruitment from amongst the eligible candidates must secure 60% marks in case of Unreserved Category and 50% marks in case of Reserved Category who are the bonafide residents of Chhattisgarh State to qualify for viva-voce.
- (c) The Candidates belonging to unreserved category shall have to secure minimum 33% marks and those belonging to Scheduled Tribes shall have to secure minimum 25% marks in the viva-voce.
- (d) As there is No vacancy for Schedule Castes and OBC Category, the candidates belonging to those categories applying under Unreserved Category have to secure the minimum marks as prescribed for the Unreserved Category in the written Examination as well as in the Viva-Voce.
- (e) Appendix 'A' for scheme of Examination and syllabus shall be applicable.
- (f) Candidates shall be selected on the basis of aggregate marks obtained by them in the written examination and viva-voce.
- (g) The selected candidates, before their appointment, shall be required to undergo medical examination at their own expenses by a Medical Board.

Eight- Admit-card :-

Admit cards will only be made available on the website of our High court i.e. www.cghighcourt.nic.in preferably before 15 days prior to the date of written examination. The candidates are required to download and get the printout of the admit cards from our website.

Nine - Incomplete or false information :-

- (a) Candidates must ensure that they fulfill the eligibility criteria / requirements as stipulated in the Advertisement. Permission to appear in District Judge (Entry Level) Examination does not indicate that the data provided by the candidate in application with respect to eligibility criteria have been verified and finally accepted by this Hon'ble High Court as the detailed scrutiny of applications for eligibility and other aspects for the written examination will not be undertaken at this stage and therefore, the candidature will be treated as provisional. Merely possessing the prescribed qualifications and requisite experience would not entitle a candidate to be called for the written test / viva voce. Therefore, the candidates must ensure that they fulfill all eligibility criteria in all respects. If it is found at any stage of selection and appointment process that they do not fulfill the

stipulated criteria, their candidature will be cancelled and no fee will be refunded.

- (b)** If any of the particulars furnished in application and enclosures thereto are found to be false/frivolous/incorrect or if the candidate is found to have suppressed any material fact, his / her candidature shall be liable to be cancelled at any stage of the selection process and, if selected / appointed, his/her services shall be liable to be terminated and the applicant may liable to be prosecuted on that count.

Note- The candidates remaining absent in the interview shall be disqualified for the selection.

- Ten-**
- (a)** The applications under Right to Information Act for certified copy / inspection of answer sheet of written examination may not be entertained after 6 months from the date of declaration of final result as the concerned records are liable to be eliminated.
 - (b)** The Prosecuting Officers / Law Officers will be treated to be an Advocate as per the judgment of Hon'ble Supreme Court in Civil Appeal No. 561 of 2013 – Deepak Agarwal Vs Keshav Kaushik and Others.
 - (c)** No correspondence with regard to the examination will be entertained at any stage of the examination.

Registrar General

Appendix 'A'

DISTRICT JUDGE (ENTRY LEVEL) EXAMINATION SCHEME - 2021
The Competitive Examination of 2 papers of 3 hours each for Recruitment of District Judge (Entry Level) by Direct Recruitment from Bar shall consist of :-

Written Examination:-

I- Paper-I Law (Maximum marks 100)

- (A) The Code of Civil Procedure, 1908
The Indian Evidence Act, 1872
The Limitation Act, 1963
The Chhattisgarh Rent Control Act, 2011

(Maximum marks – 25)

- (B) The Code of Criminal Procedure, 1973
The Indian Penal Code, 1860
The Prevention of Corruption Act, 1988
The Chhattisgarh Excise Act, 1915
The Scheduled Castes and the Scheduled Tribes
(Prevention of Atrocities) Act, 1989
The Narcotic Drugs And Psychotropic Substances Act, 1985
(Maximum marks – 25)

- (C) The Transfer of Property Act, 1882
The Indian Contract Act, 1872
The Specific Relief Act, 1963
The Indian Forest Act, 1927
The Wild Life (Protection) Act, 1972
The Environment (Protection) Act, 1986
(Maximum marks – 25)

- (D) Principles of Pleading
Conveyance
The Constitution of India
(Maximum marks – 25)

II- Paper-II Law (Maximum marks 100)

- (A) Framing of Issues and writing of Judgment in Civil Cases.
(Maximum marks 40)
- (B) Framing of charges and writing of Judgment in Criminal Cases.
(Maximum marks 40)
- (C) Translation- (Maximum marks 20)
- | | | |
|-----|------------------|----------|
| (a) | English to Hindi | 10 marks |
| (b) | Hindi to English | 10 marks |

III-Viva Voce 20 marks

APPLICATION-FORM
 (Must be Computer printed or downloaded in A4 Size paper)
High Court of Chhattisgarh, Bilaspur
APPLICATION FOR THE POST OF DISTRICT JUDGE (ENTRY LEVEL)
DIRECT RECRUITMENT EXAMINATION 2021

Roll No.

(For office use only)

**Affix here your
Recent passport
size
3.5 x 4.5 cm. self
attested
photograph
(not to be stapled)**

Place for
Signature



Place for Thumb Impression
(Left Thumb for Male / Right Thumb for
Female)



1. Full name in **BLOCK LETTERS**:.....
2. Father's/Husband's Name
in **BLOCK LETTERS** :.....
3. Gender (Male/Female/Third Gender)
in **BLOCK LETTERS** :.....
4. Category (Unreserved/ST):.....
5. Whether Domicile of State of Chhattisgarh Yes / No
(Please tick)
6. Address for Correspondence :.....
in **BLOCK LETTERS** :.....
:.....
:.....
7. Contact No. and :.....
E-Mail address :.....
8. Permanent Address :.....
in **BLOCK LETTERS** :.....
:.....
:.....
- 9.(i) Date of Birth :.....
(ii) Particulars / Description of
certificate enclosed in support
of date of birth. :.....

16. Details of Examination fee:-

i- Amount of Challan :.....

ii- Transaction ID & date of deposit :.....

iii- Name, Address and code of Bank :.....

17. Details of Educational Qualifications :-

S. No.	Name of Exam	Board/ University	Year of Passing	Percentage of Marks
1.	High School			
2.	Higher Secondary			
3.	Graduation			
4.	Post Graduation			
5.	LL.B			
6.	Any other Qualification			

18. Present Occupation & Place: - :.....

I hereby declare that the particulars/information given by me in the application form are true, correct and complete to the best of my knowledge and belief.

Place:.....

Signature of the candidate

Date:.....

No. of Enclosures:-

**Space for extra photograph
(to be stapled)**

NOTE:- Please do not
paste the photograph.

**Space for extra photograph
(to be stapled)**

NOTE:- Please do not
paste the photograph.

HIGH COURT OF CHHATTISGARH, BILASPUR
LIST OF ENCLOSURES

District Judge (Entry Level) Direct Recruitment Examination 2021

S.No.	Details of Enclosures
1.	
2.	
3.	
4.	
5.	
6.	
7.	
8.	
9.	
10.	
11.	
12.	
13.	
14.	
15.	
Total No. of enclosures	

Signature of the candidate

Date:.....

**ANNEXURE
EXPERIENCE CERTIFICATE
(This certificate must accompany the application)**

Certified that Shri/Smt./Ku.....
Son/wife/daughter of Shri..... is enrolled
with the Bar council of having enrolment no.
.....dated.....

He / She is a practicing Advocate as on 01/01/2022 in this court
and is in actual practice for a period of not less than seven years as on
01/01/2022.

Place :-

**SECRETARY GENERAL OF
SUPREME COURT OF INDIA/
REGISTRAR GENERAL /
REGISTRAR OF HIGH COURT/
PRINCIPAL DISTRICT &
SESSIONS JUDGE**

Date:-

(Sign & Seal)

Note :- Candidates must furnish experience certificate in the above
proforma and ensure that the date, month and year of issuance
must be legibly mentioned by the Issuing Authority.

INSTRUCTIONS FOR CANDIDATES

1. Please read all the instructions cautiously mentioned in the advertisement relating to this examination. Do not provide wrong or incomplete information.
2. Application format must be downloaded or computer printed in A4 size paper.
3. All the columns of the application must be filled by the applicant in his/her own hand writing.
4. Self attested photographs must be affixed / stapled at the appropriate place on the Application Form & Identity-Sheet. Name and address of the candidate must be written on the back of all the four photographs.
5. Candidates belonging to Scheduled Tribes who are bonafide residents of Chhattisgarh state shall only be entitled for getting benefit of reservation. The candidates of other states shall be treated in unreserved category.
6. Candidates of SC, ST and OBC category must ensure that the **Caste Certificate attached is valid in all respects. Caste Certificate of temporary validity issued by Tahsildar must have continuing validity at the time of application.**
7. Application form must be filled in English in BLOCK LETTERS only in Blue or Black ink.
8. For age / fees relaxation attested copy of Caste Certificate must be attached.
9. Two self addressed envelopes (11 x 5 inch) stamped with postal stamps of Rs. 25/- each must be attached.
10. Fee must be furnished in the form of Challan only with SBI branches through Core Banking Network and original copy of Challan must be attached to application form. Challan form is available along with application form on our website i.e. www.cghighcourt.nic.in.
11. The particulars in Challan must be filled in very cautiously. On account of incomplete / wrongly filled Challan, the application shall be rejected. Please note that Name & Address of the Candidate must be identical on the Application Form, Identity-Sheet and Challan as well.
12. Application form must be accompanied by duly attested copies of marks sheets of High School, Higher Secondary, Graduation, Law, Caste certificate, Domicile certificate alongwith other necessary certificates and these enclosures must be mentioned in the format for list of enclosures which is given alongwith the application.
13. Experience Certificate must be issued only by the Secretary General of Supreme Court India/ Registrar General / Registrar of High Courts/ Principal District & Sessions Judge.
14. Legal size paper for Challan must be used.
15. Do not fold the application form and testimonials, certificates etc.
16. At the time of appearing in the Written Examination/Viva-voce, candidates shall have to produce identity proof in original i.e. Card issued by the Election Commission of India or Bar Council of the State or PAN Card or Driving License or Aadhaar Card or any recognized photo identity proof along with the hard copy of Admit Card.
17. Application must be sent in envelope having size 14"x10".
18. Application form and documents must be arranged in following order:-
 1. Application form
 2. Challan (Original)
 3. Experience Certificate in prescribed format
 4. Identity sheet
 5. Testimonials etc.
 6. Self Addressed Envelopes.

HIGH COURT OF CHHATTISGARH, BILASPUR
IDENTITY-SHEET

District Judge (Entry Level) Direct Recruitment Examination 2021

Examination Centre:
(for office use only)

Roll No.

(for office use only)

Date & Time of Examination 25/09/2022 (Sunday)

Paper-I-Law- 8:00 A.M. to 11:00 A.M. & Paper-II-Law - 02:00 P.M. to 05:00 P.M.

(To be filled by candidate)

Candidate's Name :

Father's / Husband's Name:.....

Date of Birth :..... Gender :.....

Domicile of C.G.(Yes/No) :..... Category :

(unreserved / ST)

Correspondence Address :

.....

Candidate's Signature

**Candidate's Thumb Impression
(Left Thumb for Male / Right Thumb for Female)**

**Affix here your
Recent passport
size
3.5 x 4.5 cm. self
attested
photograph
(not to be stapled)**

**Candidate's Signature and Thumb Impression in Examination Hall
(NOTE : Left Thumb for Male / Right Thumb for Female)**

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Signature Thumb Impression
(Paper I LAW)

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Signature Thumb Impression
(Paper II LAW)

Answer sheet No.

Answer sheet No.

Verified the signature and photo of the candidate.

(Signature of the invigilator)
(Paper I LAW)

(Signature of the invigilator)
(Paper II LAW)

Signature of Centre Head / Incharge
(With Seal)

Note :- Before sending the application form alongwith Identity Sheet the candidate must ensure that the information filled in the Identity Sheet is correct and he / she has put his / her Signature and thumb impression at the appropriate space.

(To be accepted by all the Branches of State Bank of India through Core Banking Network)
CHALLAN FORM MUST BE FILLED BY THE CANDIDATE IN THEIR OWN HANDWRITING

First copy for Bank (This part to be retained by the Bank for its record)	Second copy for candidate (This part must be kept by candidate)	Third copy for High Court of Chhattisgarh (This part must be attached along with the application form)																		
STATE BANK OF INDIA Name of work : Challan for payment of Examination fee for <u>District Judge (Entry Level) Exam 2021.</u> Name & Complete Address of the applicant as per application form (IN BLOCK LETTERS) Branch Name & Code : Transaction ID : Date of Deposit : Category :	STATE BANK OF INDIA Name of work : Challan for payment of Examination fee for <u>District Judge (Entry Level) Exam 2021</u> Name & Complete Address of the applicant as per application form (IN BLOCK LETTERS) Branch Name & Code : Transaction ID : Date of Deposit : Category :	STATE BANK OF INDIA Name of work : Challan for payment of Examination fee for <u>District Judge (Entry Level) Exam 2021.</u> Name & Complete Address of the applicant as per application form (IN BLOCK LETTERS) Branch Name & Code : Transaction ID : Date of Deposit : Category :																		
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Amount paid Rs./- (Rupees) Amount paid by Cash deposited in <u>Power Jyoti A/c No. 31656296412 of Registrar General, High Court of Chhattisgarh, Bilaspur(CG)</u>	Amount paid Rs./- (Rupees) Amount paid by Cash deposited in <u>Power Jyoti A/c No. 31656296412 of Registrar General, High Court of Chhattisgarh, Bilaspur(CG)</u>	Amount paid Rs./- (Rupees) Amount paid by Cash deposited in <u>Power Jyoti A/c No. 31656296412 of Registrar General, High Court of Chhattisgarh, Bilaspur(CG)</u>																		
BANK STAMP & SIGNATURE Sign.of Candidate	BANK STAMP & SIGNATURE Sign.of Candidate	BANK STAMP & SIGNATURE Sign.of Candidate																		
Note : (1) Each candidate is to be given separate Transaction ID. (2) Fee receiving branch is requested to write the Name of Candidate, Transaction ID & Branch Code above invariably.	Note : (1) Each candidate is to be given separate Transaction ID. (2) Fee receiving branch is requested to write the Name of Candidate, Transaction ID & Branch Code above invariably.	Note : (1) Each candidate is to be given separate Transaction ID. (2) Fee receiving branch is requested to write the Name of Candidate, Transaction ID & Branch Code above invariably.																		